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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

...

O.A. No.560 of 1996

Dated New Delhi, this 18th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Raj Kumar Pruthi
14/1 Kalkaji
NEW DELHI.
By Advocate: Shri Avik Dutta

... Applicant

versus

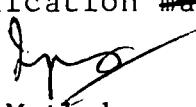
Director General
Sports Authority of India

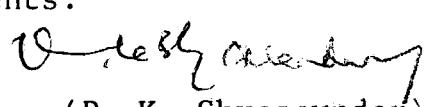
... Respondent

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

After arguing the matter for sometime, the learned counsel for the applicant says that he wants to withdraw the application so that he can make another application with proper averments. The application is, therefore, dismissed as withdrawn giving liberty to the applicant to file a fresh application ~~making~~ ^{making} proper averments.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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